

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.401
IB/585/ND/2023

IN THE MATTER OF:

Jammu And Kashmir Bank Limited	...	Applicant
Versus		
Gagar Metals Private Limited	...	Respondent

Under Section 7 of IBC, 2016.

Order delivered on 02.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	:	Adv. Syed Arsalan, Adv. Prateek Khaitan, Adv. Shitij Chakravarty, Adv. Chatanya Sharma
For the Respondent	:	

HYBRID HEARING (PHYSICAL & VC)

ORDER

Heard the submissions made by Ld. Counsel appearing for the Applicant. No representation on behalf of the Respondent. This Tribunal vide order dated 04.03.2024 closed the chance to file reply. Heard the arguments on behalf of the Applicant. Ld. Counsel for the Applicant is permitted to file written submissions within a week's time. List this matter on **22.05.2024**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)